
(2019) 12 P&H CK 0167

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 2495 Of 2019 (O&M)

Kamaldeep Kaur And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 23-12-2019

Acts Referred:

Citation : (2019) 12 P&H CK 0167

Hon'ble Judges : Arvind Singh Sangwan, J

Bench : Single Bench

Advocate : Lajpat Sharma

Final Decision : Disposed Of

Judgement

Arvind Singh Sangwan, J

The petitioners have approached this Court seeking protection of their life and liberty on the premise that petitioner No.1 has performed marriage with petitioner No.2 against the wishes of her parents and other family members and the petitioners are apprehending threat to their life and liberty at their instance.

Notice of motion.

On asking of the Court, Mr. Jagmohan Ghumman, DAG, Punjab accepts notice on behalf of the respondent-State.

Learned counsel for the petitioners has submitted that a representation dated 19.12.2019 was made to the Senior Superintendent of Police, Barnala (Annexure P-6) seeking necessary protection but no action has been taken so far in the matter.

Heard.

Without examining the question of validity or otherwise of marriage of the petitioners, the present petition stands disposed of with a direction to the Senior Superintendent of Police, Barnala to look into grievance of the petitioners

expressed in the representation (Annexure P-6) and take appropriate action, if any, warranted in the circumstances.

The Senior Superintendent of Police, Barnala is further directed to arrange a meeting of respondent No.6 with petitioner No.1 in case any such application is moved.

It is made clear that in case any FIR is registered against petitioner No.2, it will be open for the police authorities to take action, in accordance with law.